

OFFICE OF THE DISTRICT & SESSIONS JUDGE (SE) SAKET COURTS, NEW DELHI.

ORDER NO. 155 DATED 18.03.2016

In pursuant to Delhi High Court Letter no. 10/DHC/GAZ./G-1/VI.E.2(A)/2016 dated 10.03.2016, the cases mentioned at column no. 3, pending in the Court mentioned at column no. 2 are hereby withdrawn and assigned to the Court mentioned at column no. 4 for disposal in accordance with law:

(1)	(2)	(3)	(4)
1	Sh. R. K. Tripathi, ASJ-02,	Cases mentioned in the list from Serial No. 2-12, 21-25, 36-42, 72-75, 92-94, 100-105, 109-111, 125-127, 139-141, 162-164, 174- 175, 179-183, 199, 201-205, 207, 214-218, 224, 229, 249, 256-260, 263, 267, 268, 288, 294, 319- 323, 330-332, 349-351, 415-419. (Copy of list enclosed) Total No. of Cases = 95	Sh. Sanjeev Kumar, ASJ-05
2	Sh. Sudesh Kumar, ASJ-03,	Cases mentioned in the list from Serial No. 3, 4, 8-17, 27, 28, 35- 39, 62-65, 76, 77, 92-93, 95, 98, 99, 102, 145-148, 169-173, 187- 190, 201-204, 212, 213, 216, 217, 236, 237, 240, 241, 245, 252-254, 286-291, 298, 300, 306, 308-310, 316, 319-321, 339-341, 348-350, 356, 357, 363, 365-368, 377, 379-382, 402, 412, 413, 423-426, 429, 430-433, 460, (Copy of list enclosed) Total No. of Cases = 107	
3	Sh. Lokesh Kumar Sharma, ASJ-04/Special Judge (NDPS)	Cases mentioned in the list from Serial No. 11-20, 37, 50-55, 76- 80, 86-87, 103-108, 126-129, 138-143, 149-154, 175-180, 188- 190, 195-198, 206-209, 220-225, 238-239, 253-256, 260-264, 273- 277, 284, 285, 286, 294, 295, 304, 305, 306, 310, 311, 321, 322, 323, 339, 341, 349, 350, 363, 364, 365, 366, 367, 384- 389, 394, 395, 407, 408, 415, 416, 417, 420, 425, 426, 439, 440, 449, 450, 473, 474, 486, 487, 492, 493. (Copy of list enclosed) Total No. of Cases = 133	

Note : -

1. If any case is connected to cases mentioned in column no. 3 the same also stands transferred to the transferee court.
2. If any case triable exclusively by special designated court has been inadvertently mentioned above in the column no. 3 the same shall stand automatically withdrawn.
3. The case in which Judgment/Order on sentence have already been passed and the same is fixed for misc. purpose or any other purpose will not be transferred.
4. Presiding Officers shall ensure that the cause list of the transferred cases are affixed on the notice board on daily basis outside the transferee and transferor courts so as to avoid inconvenience to the litigants and lawyers.


(R. KIRAN NATH)
District & Sessions Judge (SE)